

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

FIR No. 263/2019

PS: Crime Branch

State Vs. Jitender Kumar Mandal

u/s 420/467/468/471/34 IPC r/w Section 12 Passport Act.

23.09.2020

Present: Ld. APP for the State alongwith IO SI Santosh.
Sh. Gopal Sharma, Ld. Counsel for the
applicant/accused is present in person.

This is an application for grant of bail moved on
behalf of applicant/accused Jitender Kumar Mandal.

Reply to the bail application has been filed
through email.

Arguments on the bail application heard.

Ld. Counsel for applicant has moved an
application on behalf of accused Jitender Kumar Mandal.
Ld. Counsel submits that the FIR was registered in this case
on 05.09.2019 and accused was arrested on 17.09.2019.
He further submits that the charge-sheet was filed on
03.12.2019 and accused has been languishing in jail as
trial has not commenced. He submits that other co-accused
have been granted bail/interim bail and therefore accused
should also be granted bail.

Per contra, Ld. APP for the State has submitted
that accused is flight risk being of Nepal citizen. Further,
the bail application of the accused before the Ld.
Additional Sessions Judge was dismissed on 07.07.2020

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wherein observations were made that Section 467 IPC has been invoked which contain maximum punishment of imprisonment for life. Further, Ld. APP has submitted that the role of the other co-accused was different from the accused therein.

Submissions heard.

A perusal of the record reveals that bail application of the accused has already been dismissed by the Ld. Sessions Court vide detailed order dated 07.07.2020. No change of circumstances has been demonstrated by the accused since then.

Considering the facts and circumstances of the case, nature of allegations, gravity of offence, I am not inclined to grant bail to the applicant/accused, at this stage. The bail application is, accordingly, dismissed.

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Be put up for further proceedings on 21.01.2021.

IO submits that FSL result is still pending. In view of this position, Director, FSL Rohini is directed to expedite the filing of FSL report.

Copy of this order be also sent to Director, FSL Rohini for necessary information and compliance.

IO is also directed to expedite the remaining investigation and forthwith furnish the supplementary charge-sheet.


(Arul Varma)
CMM (Central), Delhi
23.09.2020